

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:5448  
ANSWERED ON:28.04.2010  
AMENDMENT OF ANCIENT MONUMENT AND ARCHAEOLOGICAL REMAINS ACT  
Majumdar Shri Prasanta Kumar

**Will the Minister of CULTURE be pleased to state:**

- (a) whether the Government proposes to amend The Ancient Monuments and Archaeological Sites and Remains Act, 1958;
- (b) if so, the details thereof and the reasons therefore; and
- (c) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

(a)to(c) Government has recently amended the Ancient Monuments and Archaeological Sites and Remains Act, 1958, vide Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 which has been enacted on 30 March, 2010, and published in Gazette of India No.13, in the Gazette of India on 30.3.2010.

The Principal Act was amended in order to make provision for validation of certain actions taken by the Central Government and for better protection and preservation of the ancient monuments and archaeological sites and remains declared as of national importance, by imposing strict prohibition on construction activities in the prohibited area (100 metres from protected monument and protected area) and regulation on constructions in the regulated area (200 metres from the limit of prohibited area).